

विदिशा में नवोदय विद्यालय के लिए भवन का निर्माण

* 372. श्री राघवजी : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश के विदिशा जिले में शमसाबाद कस्बे में खोले गए नवोदय विद्यालय का अपना भवन नहीं है; और

(ख) यदि हां, तो विद्यालय के अपने भवन तथा छात्रावास का निर्माण कार्य कब तक आरंभ होने की संभावना है ?

मानव संसाधन विकास मंत्री (श्री अर्जुन सिंह) :

(क) जी, हां ।

(ख) स्कूल के स्थायी भवन परिसर के निर्माण के लिए 49.20 लाख रुपये की राशि अनुमोदित की गयी है । निर्माण कार्य के शीघ्र शुरु किये जाने का कार्यक्रम है ।

Charge-Sheeting of Employees of KVS for Writing Letters to PM

*373. SHRI MISA R. GANESAN:

SHRI SARADA MOHANTY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some office-bearers of Teachers' Associations and Joint Action Committee of KVS Associations of Employees have recently been charge-sheeted for addressing Open Letters to the Prime Minister;

(b) if so, the details of the letters written and gist of their contents;

(c) whether these had been forwarded by MPs;

(d) if so, the details thereof;

(e) whether asking for enquiry into allegations against Authorities/Officers of the Sangathan constitute a misconduct rendering the office-bearers of the Association/Committee liable to be removed from service; and

(f) if so, the details of relevant provisions, and if not, the justification of charge-sheeting association office-bearers referred to above ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir. One employee of Kendriya Vidyalaya Sangathan. has been charge-sheeted recently.

(b) to (e) One of the Articles of Charge against the employee is his habit of addressing letters using intemperate language to the Prime Minister, Cabinet Ministers and Other political figures constituting misconduct under the Conduct Rules, The for-

warding of letters by Members of Parliament asking for enquiry against Kendriya Vidyalaya Sangathan authorities is not part of the charge-sheet,

(f) Provisions of Rule 3(1), 9 and 20 of the Central Civil services (Conduct) Rules, 1964 are attracted in the present case of the charge-sheeted employees.

Wastage of Godavari River Water

*374. SHRI NARAYANASWAMY YERRA : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that 70 per cent of Godavari river water is going waste into the Bay of Bengal;

(b) if so, what are the impediments before the Central Government in clearing the Polavaram Project on river Godavari;

(c) whether the Andhra Pradesh Government has sent all information asked for by the Central Government; and

(d) if so, whether it is included in the Eighth Five Year Plan ?

THE MINISTER OF WATER RESOURCES AND PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) Present use of utilisable surface flow in Godavari basin is estimated to be 50 per cent.

(b) and (c) While hydrological studies of Polavaram Project have been finalised in Central Water Commission in consultation with the engineers of the State Government, the State Government is required to sort out other techno-economic issues with the Central Appraising Agencies. Also State Government has to obtain environmental and forest clearances from the Ministry of Environment and Forests, clearance from the Ministry of Welfare on rehabilitation and resettlement plans and concurrence of the State Governments of Madhya Pradesh and Orissa for submergence of their territory.

(d) The Planning Commission has not allocated funds for this project in VIII Plan.

Effect of Import Liberalisation on Public Sector Mining Companies

*375. SHRI GAYA SINGH:

SHRI CHATURANAN MISHRA:

Will the Minister of MINES be pleased to state :

(a) whether it is a fact that the import liberalisation and the downswing in the London Metal Exchange (LME) has affected our major public sector mining companies like Hindustan Copper Limited, Hindustan Zinc Limited, Bharat Aluminium Company Limited and National Aluminium Company Limited;